

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 362/2022

IN THE MATTER OF:

Aravalli Bachao Citizens Movement

.....Applicant

Versus

Union of India & Ors

.....Respondents

**AFFIDAVIT OF DR. NARHARI SINGH BANGER (IAS),
DIRECTOR MINES AND GEOLOGY, DEPARTMENT OF
HARYANA IN COMPLIANCE OF ORDER OF HON'BLE
NGT NEW DELHI DATED 28.04.2023.**



RESPECTFULLY SHOWETH:

10 4 AUG 2023

I, the above named Deponent, do hereby solemnly affirm and declare as under:-

1. That this Hon'ble Tribunal while considering allegations of illegal mining in Aravalli Hills Area of District Faridabad, Gurugram and Nuh of State of Haryana passed an order on 28.04.2023 seeking the following information:-

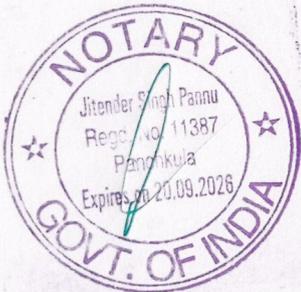
- (i) Number of stone crushers/screening plants operational in District Faridabad, Gurugram and Nuh;
- (ii) The Mechanism evolved regarding monitoring of procurement/purchase of minor minerals by the stone crushers/screening plants and sharing/cross

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checking/verification of the information supplied by the concerned project proponents with the concerned regulatory authorities and the suppliers regarding originating source of the minor minerals;

- (iii) Number of Nakas setup in District Faridabad, Gurugram and Nuh for checking of vehicles carrying minor minerals for supply to the stone crushers/screening plants in the area;
- (iv) Whether entry of vehicles carrying minor mineral is made and whether any record is kept regarding vehicles entering in District Faridabad, Gurugram and Nuh with minor minerals with all requisite details as to the number of vehicle, name of the owner, weight of the minor mineral carried, number date and other details of the transportation permit and name of the supplier from whom/mine from which the material has been brought; and
- (v) Whether all the vehicles carrying such minor mineral for supplying the same to the stone crushers/screening plants in the Aravalli region in the State of Haryana are required to be equipped with GPS.

2. That in compliance of order dated 28.04.2023, the point-wise requisite information is as under:-



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- i) That there are total 206 number of stone crushers/screening plants operating in District Faridabad, Gurugram and Nuh.
- ii) That in respect to the mechanism evolved regarding monitoring of procurement/purchase of minor minerals by the stone crushers/screening plants and sharing/cross checking/verification of the information supplied by the concerned project proponents with the concerned regulatory authorities and the suppliers regarding originating source of the minor minerals can be checked/verified through e-Rawanna generated by the lease holder to the stone crushers/screening plants, whereby mentioning the registration number of vehicles, date and time of generating e-Rawanna/Transit Pass and date and time of validity of said e-Rawanna/Transit pass. The said e-Rawanna/Transit pass can be checked/verified upon the e-Rawanna portal of Mining Department of concerned states.
- iii) That in respect to number of Nakas, there is one naka setup in Pali Crusher Zone, District Faridabad and one naka setup in Village Dondal at Nuh Haryana-Bharatpur, Rajasthan Boarder for checking of vehicles carrying minor minerals for supply to the stone crushers/screening plants in the area and all the details/records of vehicles transporting minor minerals

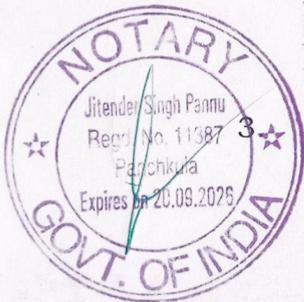


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are kept in a separate register maintained at aforesaid nakas.

- iv) That in respect of records of vehicles entering in District Faridabad, Gurugram and Nuh with minor minerals with all requisite details as to the number of vehicle, name of the owner, weight of the minor mineral carried, date, time and other details of the transportation permit and name of the supplier from whom or mine from which the material has been brought are kept through e-Rawanna generated by the lease holder from the e-Rawanna portal of mining department of concerned states.
- v) That in respect to the query raised in point No. 5, there is no stone crusher/screening plants in the Aravalli region in the State of Haryana .



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That in compliance of the direction passed in Para no. 20 of the order dated 28.04.2023, in all FIR cases, complaints has already been filed under Section 195 Cr.P.C in district Nuh and Gurugram.

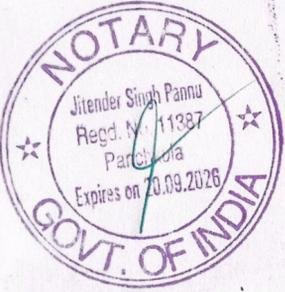
4. That in respect to the query raised in Para no.46 of the said order, the department has taken initiatives for introducing e-governance processes which have led to a much more effective implementation of the Act particularly with the introduction of 'e-Rawanna' transit passes/bills, the authorities shall continue with their

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endeavors of increasing e-governance in every sphere which may even be incorporated specifically and made a part of the rules and further, the necessary amendments as observed by the Hon'ble High Court of Punjab and Haryana in K.C. Stone Crushing Co. Case (supra) are under consideration.

5. It is further submitted that the State Government after examining the above scope relating to the environment in the District Faridabad, Gurugram and Nuh and in order to achieve the integrated Environment Management and sustainable development of the Aravalli Range in these districts of the State of Haryana, constituted a board namely "Aravalli Rejuvenation Board" vide its order dated 13.06.2023 comprising the following officers:-

Sr. No.	Designation	Remarks
1	Deputy Commissioner of the district concerned.	Chairman
2	DRO of the district concerned	Member
3	CEO Zila Parisad of the district concerned	Member
4	RO HSPCB of the district concerned	Member
5	MO/AME of the district concerned	Member
6	DFO of the district concerned	Member
7	Any other members as the Deputy Commissioner of the respective district may deem fit	Member



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The functions of "Aravalli Rejuvenation Board" shall be as under:-

- Ensuring co-ordination between Administrative Agencies, which are required to be dealt with complaints of illegal mining and their impact on environment?
- Formulating policies for prohibition of illegal mining as well as preservation and management of areas in Aravalli Hills.
- Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in area of Aravalli Range.
- Ensuring prevention of eco-sensitive zones.



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To achieve the desired functions of the Board and for the effective monitoring of the Aravalli Range, the infrastructure requirement shall arise including the use of Drone as well as installation of CCTV Cameras over the sensitive areas/locations/Nakas and the amount required for said purpose shall be utilized from the Faridabad Metropolitan Development Authority (FMDA) Fund as well as Gurugram Metropolitan Development Authority (GMDA) Fund respectively. A copy of order dated 13.06.2023 is annexed as **Annexure R/1**.

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6. That present affidavit is being filed placing on record the requisite information sought in order dated 28.04.2023. The Department of Mines & Geology, Haryana in coordination with District Administration is committed to prevent the illegal mining in the Aravalli Hill area of District Faridabad, Gurugram and Nuh.

Place: Panchkula
Dated: 12.8.2023

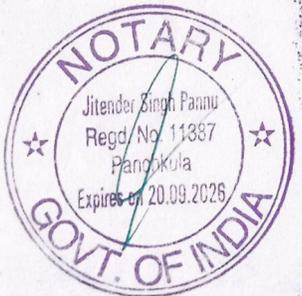

DEPONENT

Verification:

Verified that the contents of Para No. 1 to 6 of the present affidavit are true and correct to my knowledge having been derived from official reports and no part of it is false and nothing material has been concealed therein.

Place: Panchkula
Dated: 12.8.2023


DEPONENT



ATTESTED

Jitender Singh Pannu
Notary, Panchkula

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(To be Substituted bearing same Number & Date)

HARYANA GOVERNMENT
MINES AND GEOLOGY DEPARTMENT
ORDER

The Section 23 of GMDA/FMDA Act, 2017 envisage/provides the preparation of Management Plan of the Environment inter-alia including forestation/plantation and measures for solid waste management and water conservation plan. The State Government after examining the above scope relating to the environment in the Districts Faridabad, Gurugram and Nuh and in order to achieve the integrated Environmental Management and Sustainable Development of the Aravalli Range in these districts of the State of Haryana, hereby constitute a Board namely "Aravalli Rejuvenation Board" comprising of following officers.

S.No.	Designation	Remarks
1.	Deputy Commissioner of the district concerned	Chairman
2.	DRO of the district concerned	Member
3.	CEO Zila Parishad of the district concerned	Member
4.	RO HSPCB of the district concerned	Member
5.	MO/AME of the district concerned	Member
6.	DFO of the district concerned	Member
7.	Any other members as the Deputy Commissioner of the respective district may deem fit	Member

2. The functions of "Aravalli Rejuvenation Board" shall be as under:-

- Ensuring coordination between Administrative Agencies, which are required to be dealt with complaints of illegal mining and their impact on environment.
- Formulating policies for prohibition of illegal mining as well as preservation and management of area of Aravalli Hills.
- Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in area of Aravalli Range.
- Ensuring prevention of eco-sensitive zones.
- Taking all necessary miscellaneous steps required for management and sustainable development of Aravalli Hills.

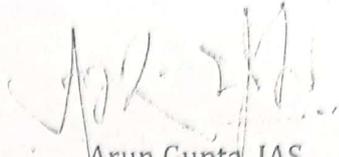
3. To achieve the desired functions of the Board and for the effective monitoring of the Aravalli Range, the infrastructure requirement shall arise including the use of Drone as well as installation of CCTV Cameras over the sensitive areas/ locations/ Nakas. Hence for the present, the amount required for said purpose shall be utilized from the FMDA Fund as well as GMDA Fund respectively till the time mining activities are lying closed in the district of Gurugram & Faridabad as per order of Hon'ble Supreme Court due to which these district areas deprived of DMF. Once the mining operations get resumed in these districts then, the

expenditure can be met out from the DMF Fund respectively and even reimbursed to GMDA/FMDA.

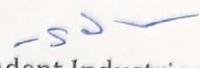
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4. The meeting of the board shall be held once in a month.

Dated, Chandigarh, the
13th June, 2023


Arun Gupta, IAS
Additional Chief Secretary to Government
Haryana, Mines & Geology Department.

A copy is forwarded to the following Additional Chief Secretaries to Govt. Haryana for immediate necessary action please.


Superintendent Industries-II
for Additional Chief Secretary to Government,
Haryana, Mines & Geology Department.

To

1. The Additional Chief Secretary to Govt. Haryana and Financial Commissioner, Revenue and Disaster Management and Consolidation Departments.
2. The Additional Chief Secretary to Government Haryana, Development & Panchayats Department.
3. The Additional Chief Secretary to Government Haryana, Environment Department.
4. The Additional Chief Secretary to Government Haryana, Forest Department.

U.O. No. 03/02/2023-2IB-II

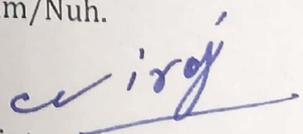
Dated: 19.06.2023

Endst. No. 03/02/2023-2IB-II

Dated: 19.06.2023

A copy is forwarded to the following for information & necessary action:

1. The Chairman, Haryana Pollution Control Board.
2. The Director, Mines & Geology Department, Haryana.
3. The Deputy Commissioner, Faridabad/Gurugram/Nuh.


Superintendent Industries-II
for Additional Chief Secretary to Government,
Haryana, Mines & Geology Department.

Dated 26/06/2023

DMG

ME/SG/ME (MGS)

